COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 302 OF 2016 & IA NO. 628 OF 2016

Dated: 22nd May, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Union of India Through Southern Railway ...Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory ... Respondent(s)

Commission & Ors.

Counsel for the Appellant(s) : Mr. V. S. R. Krishna

Mr. Anil Kumar Shrivastava

Mr. H.K. Bajpai

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. S. Vallinayagam for R-3 & 4

ORDER

Learned counsel for respondent Nos. 3 & 4 seeks two weeks more time to file reply. As a last chance time is granted and he may file reply on or before 06.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 06.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member